

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA  
UNSTARRED QUESTION No.3217  
TO BE ANSWERED ON 05.12.2016

**Quality Audit**

**3217. SHRIMATI V. SATHYA BAMA:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has taken any evaluation and quality audit on the teaching faculties such as those in various Universities/Colleges in the country are as per the norms of the University Grants Commission (UGC);
- (b) if so, the details thereof and the findings of the Government; and
- (c) the details of the steps taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(Dr. MAHENDRA NATH PANDEY)

(a) to (c): The University Grants Commission (UGC), as per the UGC Act, 1956, is responsible for promotion and co-ordination of University Education, determination and maintenance of standards of teaching, examination and research in Universities. To ensure quality teaching faculties in Universities/Colleges, the UGC has notified rules and procedures containing Academic Performance Indicators (APIs) in the UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations. API scores are mandatory qualifying benchmarks for Career Advancement Scheme and for direct recruitment of teachers and other academic staff in Universities and Colleges.

To maintain standards in Higher Education and to ensure quality teaching faculties in Higher Educational Institutions, the Central Government reviews minimum qualifications and teacher performance indicators from time to time. On the basis of such reviews, the UGC brings in amendments to APIs both for Career Advancement Scheme and for direct recruitment of teachers and other academic staff in Universities

and Colleges. The last such amendments to APIs was effected through the notification of the 4<sup>th</sup> Amendment to the UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education), Regulations, 2016 dated 11<sup>th</sup> July, 2016.

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